

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

08292001 Application No. 444 of 2000

Applicant (s) Raja Kishore Mishra Respondent (s) Learned Dr. Indra Sen
 Advocate for Applicant (s) Mr. M.P. J. Ray Advocate for Respondent (s)

NOTES OF THE REGISTRY**ORDERS OF THE TRIBUNAL**

L.P.O/B.A. for Rs.50/- filed
 For Registration please.

Memo

SD.

26.9.01.

For Registration &
 admission as per
 direction of Bench
 while Memo f/ A.

Bench

M
27/9/2001

REGISTER

Registrar

1. ORDER DATED 28.9.2000.

Seen the petition. Defect pointed out by the Registry is ignored. Let the OA be registered. Heard Mr. Ray, learned counsel for the applicant. After hearing him we feel that the OA can be disposed of at the stage of admission. In view of this, we have heard Mr. A. K. Bose, learned Sr. Standing Counsel on whom a copy of the petition has been served. The case of the applicant is that while he was working as Sub Post Master at Kabirpur Sub post office and residing at the post quarters, he was deducting Elect. charges of Rs. 134/- PM for his occupation of the post qrs but suddenly a large amount of Rs. 10,000/- and odd

NOTES OF THE REGISTRY

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Free copy of the order OA-28-9-2K given to the both Counsel.

S. O. 27/10

27-10-2000

S. O.

~~Notified with~~
copy of the order OA-28-9-2K with OA copies issued to all respdts by S. O. P. O.

27/10

27-10-2000

S. O.

has been shown as arrear and in order dated 28.4.2000 this amount has been ordered to be recovered from him on instalment. Applicant preferred an appeal to the Appellate Authority on 13.5.2000 but this appeal has not been disposed of and at the same time recovery is being made. In this OA the prayer is for a direction to the Respondents to dispose of the appeal and for stay of the recovery till the appeal is disposed of. After hearing the learned counsel for both sides, we dispose of this OA with a direction to the Appellate Authority i.e. Respondent No. 2 that the appeal dated 13.5.2000 if the same is pending with him, should be disposed of within a period of sixty days from the date of receipt of a copy of this order. We also direct Respondents 2 and 3 that till the appeal is disposed of further recovery should not be made from the pay of the applicant in pursuance of Annexure-4. With the above observations and directions the OA is disposed of. No costs.

Vice Chairman
28/10/2000

Member (Judicial)